# CENTRAL ADMINISTRATIVE TRIBUNAL Principal Bench



## O.A. No. 650 of 1996

New Delhi, dated the 24th May, 1996

HON'BLE MR. S.R. ADIGE, MEMBER (A)
HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri G.C. Mangla,
S/o late Shri Kanhya Lal,
Vice-Principal,
Govt. Boys Sr. Secondary School No.3,
Roop Nagar,
Delhi. APPLICANT

(By Advocate: Shri Vivekanand)

#### **VERSUS**

- Lt. Governor of Delhi National Capital Territory of Delhi, Raj Niwas, Delhi.
- 2. The Secretary, Dept. of Education, National Capital Territory of Delhi, Old Secretariat, Delhi.
- 3. The Director of Education, National Capital Territory of Delhi, Deptt. of Education, Old Secretariat, Delhi. ..... RESPONDENTS

(By Advocate: Shri Vijay Pandita)

### ORDER (Oral)

## BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

We have heard Shri Vivekanand for the applicant and Shri Vijay Pandita for the Respondents.

2. Both agree that the interim order passed on 27.3.1996 restraining the Respondents from retiring the applicant on 31.3.96, be extended for a further period till 30.6.1996, on which date the applicant

(6)

would in any case retire on superannuation.

3. This O.A. is disposed of accordingly by making the interim order absolute till 30.6.1996. No costs.

(Mrs. LAKSHMI SWAMINATHAN)
Member (J)

(S.R. ADIGE) Member (A)

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